

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 57/(MAH)/2014
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2017

NAME OF THE PARTIES: Shri Jackie Kakubhai Shroff
V/s.
M/s. Atlas Equifin Pvt. Ltd.

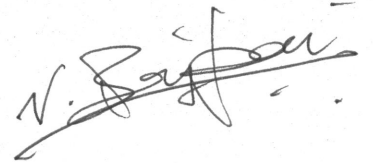
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	ADVOCATE RAHUL CHITNIS 1/B ADVOCATE MANGESH BHENDE	ADVOCATE FOR PETITIONER	
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2] Adv. V.P. Bajpai
for Respondents 3 to 9



3] Senior Advocate, Dipan Merchant alw
Hamid Ali Sheikh & Digant Bhatt
for Respondent No. 1 & 2



ORDER

C.P. No. 57/397-398/CLB/MB/MAH/2014

For the parties have come to consensus in between them over the issue pending before this Bench, and there being an impediment to get an order from RBI in respect to remitting money to R9 residing outside India, at request of the parties, R9 is hereby directed to ensure the application pending before RBI is disposed of as expeditiously as possible.

List this matter for reporting settlement on **14.03.2017**

Sd/-

B.S.V. PRAKASH KUMAR
MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY
MEMBER (TECHNICAL).